

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.59
I.A (CA) No.03/2023 in
C.P.No.19/BB/2023

IN THE MATTER OF:

Ms. Nitisha Kapur ... Petitioner
Vs.
M/s. Lartisan Breads Pvt. Ltd. & Ors. ... Respondents

Order under Section 241 (1) of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri G.L Mohan Maiya
For the R-1 to 3 : Rosa Paramel

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondents.
2. In compliance to the order dated 14.03.2024, Ld. Counsel for the Respondents has filed NOC vakalath vide Dy.No.2008 dated 28.03.2024. The same is taken on record.
3. Ld. Counsel for the Respondents request time to file objections to I.A (CA) No.03/2023. Therefore, Ld. Counsel for the Respondents is permitted to file the same, within one week, after serving the copy on the other side. The Petitioner shall file rejoinder, if any, thereto within one week, after duly serving the copy on the other side.
4. List the case along with IA on **25.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)